

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 4 OF 2009
(Arising out of SLP(Crl.) No. 5232/2008)

Binod Singh

.. Appellant(s)

Versus

State of Bihar

.. Respondent(s)

ORDER

Leave granted.

Having heard learned counsel for the parties, we are of the view that it is a fit case where the appellant deserves to be admitted to bail. Accordingly, the appeal is allowed and it is directed that the appellant shall be released on bail on such terms and conditions as the trial Court may deem fit.

The appeal stands disposed of.

.....J

[D.K. JAIN]

.....J

[R.M.

LODHA]

**NEW DELHI,
JANUARY 06, 2009.**

JUDGMENT